NATIONAL COMPANY LAW TRIBUNAL CHENNAI BENCH CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 23/11/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

:TCP/57/2016

NAME OF THE PETITIONER(S)

: T.O. Abraham

NAME OF THE RESPONDENT(S)

:Cavunal Rubber Estates (P) Limited and 5 others

UNDER SECTION

: 111, 397/398, 402, 403, 406 and Schedule XI

S.No. Name (in Capital)

Represented by

Signature

PRIYADARSHINI. N SHWETHA VASUDEVAN counsel for

R2, R\$, R\$5

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Rz

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Court Po

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ORDER

Counsel for petitioner present. Counsel for R2, R4 & R5 and counsel for R3 are present. No representation on behalf of R6. Counsel for R2, R4 & R5 alongwith R3 stated that they have no instructions from the clients to represent them. But counsel for R3 has made a statement that her client has instructed that he is going to engage some other advocate to represent the case. This instruction is not carrying any weight because of the reason that counsel for R3 has also stated that she is withdrawing her vakalat. However, the counsel for R3 again turned and stated that she is not withdrawing today. Since there is no representation on behalf of R2, R4 & R5, they are proceeded ex parte. Counsel for petitioner is directed to serve a private notice to R6 and submit proof of sending and effecting service alongwith an affidavit by the next date of hearing. Put up on 04.01.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq) Member (Judicial)

(K.Anantha Padmanabha Swamy)

Member (Judicial)